

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR.

D.A. NO. 705/92 : Date of order: 7.7.93.

Srij Raj Singh : Applicant.

Mr. J.K. Kaushik : Counsel for the applicant.

VERSUS

Union of India & Ors. : Respondents.

Mr. V.S. Gurjar : Counsel for the respondents.

CORAM:

HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER

HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER

PER HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER

Brij Raj Singh has filed this application under section 19 of the Administrative Tribunals Act, 1985 against the order dated 21/25.8.89, by which the accommodation allotted to him was cancelled w.e.f. 16.8.89 and he was held liable to be charged damages rent @ 837/-+ water and electrical charges w.e.f. 16.8.1989 until he vacated the accommodation.

We have heard the counsels for the parties. It is a common ground that the applicant has since been transferred from Avikanagar to Hissar. The operation of the impugned order Annexure 1, was stayed by interim order of the tribunal.

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the learned counsel for the respondents states that damages rent will not be charged from the applicant for the period from 16.8.89 till the time he is permitted to retain the accommodation after his transfer under the rules and for this period only normal rent will be charged.

In view of the statement, the application has become infructuous, and the same is disposed of accordingly.

parties to bear their own costs.

G.K.
(GOPAL KRISHNA),
judl. Member

B.M.
(B.B. MAHAJAN)
Adm. Member

Anil